



2026:AHC:124643

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 15827 of 2026

Amarjeet Singh Shahi

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Alok Ranjan Mishra
Counsel for Opposite Party(s)	:	G.A.

Court No. - 6

HON'BLE ANIL KUMAR-X, J.

1. Heard Sri Gopal Swarup Chaturvedi, learned Senior Advocate assisted by Sri Alok Ranjan Mishra, learned counsel for the applicant and Sri Acharya Rajesh Tripathi, learned AGA for State- respondent.

2. The instant bail application has been filed on behalf of the applicant with a prayer that this Hon'ble Court may graciously be pleased to release the applicant on bail in Case Crime No.41 of 2023, under Sections 406, 420, 467, 468, 471 & 120-B IPC, at Police Station-Feelkhana, District-Kanpur Nagar.

3. Learned counsel for the applicant submitted that the applicant, along with several other persons, had invested money in L.N.S. Money Multipliers Private Limited. However, the applicant and the other investors were allegedly defrauded by the said company when it refused to return their invested money. It was submitted that the applicant himself, being an investor, had lodged an F.I.R. against the Director of the said company. In the meantime, the Director passed away. Thereafter, another investor lodged the present F.I.R. against five accused persons, alleging that they had acted in connivance with the erstwhile Director of the company. It was further submitted that the applicant was not named in the F.I.R. and that his name surfaced during the course of investigation. It was also submitted that one co-accused, namely Mahesh Kumar Prajapati, has been granted bail by a Coordinate Bench of this Court vide order dated 4.1.2024 passed in Criminal Misc. Bail Application No.54590 of 2023 (Mahesh Kumar Prajapati v. State of U.P.), and another co-accused, Deepak Tiwari, has also been granted bail by a Coordinate Bench of this Court vide order dated 8.4.2025 passed in Criminal Misc. Bail Application No.11538 of 2025 (Deepak Tiwari v. State of U.P.). Both the aforesaid co-accused were also not named in the F.I.R.

and their names surfaced during the investigation. It was contended that the role attributed to the applicant stands on the same footing as that of the aforesaid co-accused. Therefore, the case of the applicant is squarely covered by the principle of parity. Learned counsel further submitted that the applicant has been in judicial custody since 22.7.2024. It was argued that, in the event of his release on bail, he shall not misuse the liberty of bail, shall not evade the course of justice, and shall cooperate with the trial proceedings.

4. Per contra, learned A.G.A. for the State submitted that there is some ambiguity regarding the period of incarceration of the applicant in the present case. It was pointed out that, while the applicant claims to have been in custody since 22.7.2024, he has himself stated that he was lodged in Model Jail, Chandigarh during the relevant period.

5. Heard learned counsel for the parties and perused the material available on record.

6. It appears that the dispute between the parties primarily arises out of certain financial transactions relating to the aforesaid company after the demise of its Director. It is also evident that the applicant was not named in the F.I.R. Further, the two co-accused, namely Mahesh Kumar Prajapati and Deepak Tiwari, who were also not named in the F.I.R. and whose names surfaced during the investigation, have already been granted bail by Coordinate Benches of this Court. The role attributed to the present applicant cannot be distinguished from that of the aforesaid co-accused.

7. Having heard learned counsel for the parties and considering the fact that the co-accused have already been granted bail by Coordinate Benches of this Court, this Court finds that the applicant is entitled to be released on bail on the ground of parity. Accordingly, the bail application is allowed.

8. Let the applicant- **Amarjeet Singh Shahi**, involved in the aforesaid case be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions that :-

(i). The applicant shall not tamper with the prosecution evidence by intimidating/pressurizing the witnesses, during the investigation or trial.

(ii). The applicant shall cooperate in the trial sincerely without seeking any adjournment.

(iii). The applicant shall not indulge in any criminal activity or commission

of any crime after being released on bail.

9. In the event of breach of any of the aforesaid conditions, the court concerned shall be at liberty to take appropriate coercive measures for securing the presence of the accused and/or to cancel the bail granted to him in accordance with law. The identity, status, and proof of residence of the applicant as well as the sureties shall be duly verified by the court concerned before acceptance of the bail bonds.

June 2, 2026
Mukesh

(Anil Kumar-X,J.)